

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1929  
ANSWERED ON:23.07.2014  
IMPLEMENTATION OF ST CONSTITUTION AMENDMENT  
Chaudhary Shri Santokh Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the status of implementation of the Constitution (81st Amendment) Act, 2000;
- (b) whether any directions have been issued by the Government to all the Ministries /Departments and States/UTs in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) to (c): Consequent to the Constitution (Eighty-First Amendment) Act, 2000 which empowered the State to treat the backlog vacancies as separate and distinct group thereby not subjecting it to the ceiling of 50% reservation on total number of vacancies in a year, all Ministries/Departments of the Central Government were instructed, vide Department of Personnel & Training OM No. 36012/5/97-Estt.(Res). Vol.II dated 20/7/2000, to carry out a review for early assessment of the backlog vacancies and to make concerted efforts to fill up the backlog vacancies.

So far as services of the States are concerned, these come under the State List-II i.e. "State List" of the Constitution, which are within the jurisdiction of the Governments of respective states.